
(2022) 01 OHC CK 0093
In the Orissa High Court
Case No : Bail Application No. 9763 Of 2021

Brahmananda Senapati @ Tiki	Vs	APPELLANT
State Of Orissa		RESPONDENT

Date of Decision : 18-01-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 395, 397
Arms Act, 1959 — Section 25, 27

Citation : (2022) 01 OHC CK 0093

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : L. Mahapatra, S.S. Mohapatra

Final Decision : Disposed Of

Judgement

B. P. Routray, J

1. This matter is taken up through video conferencing.
2. This is an application under Sec.439 Cr.P.C. for bail and the offences alleged are under Secs.395/397, I.P.C. and Secs.25/27 of the Arms Act.
3. Heard Mr. L. Mahapatra, learned counsel for the Petitioner as well as Mr. S.S. Mohapatra, learned A.S.C. for the State-Opposite Party.
4. The allegations are relating to looting of cash from the ATM vehicle to the tune of Rs.1,29,00,000/- by assaulting the armed guard.
5. Upon hearing both the parties, I am not inclined to release the Petitioner on bail. Accordingly, the prayer for bail is rejected.
6. The BLAPL is dismissed.
7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021 and Court's Office

Order circulated vide Memo No.514, dated 7th January, 2022.

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